

MANOJ JAIN  
REGISTRAR GENERAL



HIGH COURT OF DELHI  
Sher Shah Road  
New Delhi-110 503  
Off. : 23387989  
Fax : 23073485

No. 127 /RG/DHC/2020  
Dated: 18.03.2020

To

Mr. Azimul Haque  
Special Secretary (Home)  
Government of NCT of Delhi  
New Delhi

Sub: Appointment of Claims Commissioner

Dear Sir,

This is in reference to your letter no. 8/69/2020/HP-II/225 dated 09.03.2020 on the captioned subject.

I have been directed to inform you that Hon'ble the Chief Justice has been pleased to appoint Mr. Justice Sunil Gaur (Retd.) as 'Claims Commissioner' in terms of the law laid down by the Hon'ble Supreme Court in the case of *Destruction of Public & Private Properties Vs. State of Andhra Pradesh and Ors. (2009) 5 SCC 212*.

The duration of the Commission shall, initially, be for a period of six months, subject to further extension, if found necessary.

Terms and conditions of the appointment of the abovesaid Claims Commissioner shall, inter-alia, include the following:-

- (i) Emoluments, allowances and facilities including chauffeur driven vehicle, secretarial assistance etc. equivalent to that of a sitting Judge of High Court of Delhi;
- (ii) Provision of requisite office along with sufficient support staff including Orderly, Stenographer and Personal Assistant;
- (iii) Appropriate security considering the sensitive nature of the subject matter to be entertained by the Claims Commissioner;
- (iv) Any other requirement as may be determined by the Claims Commissioner himself to enable him to smoothly perform the task assigned.

I am also directed to request you to take requisite steps at the earliest.

With Regards.

Yours faithfully,

(MANOJ JAIN)

F.8/69/2020/HP-II/Part file / 1634-35  
Govt. of National Capital Territory of Delhi  
Home Department,  
5<sup>th</sup> Level, C-Wing, Delhi Secretariat, I.P. Estate, New Delhi.

Dated: 13/4/2020

**ORDER**

Hon'ble Chief Justice, Delhi High Court has been pleased to appoint Mr. Justice Sunil Gaur, (Retd.) as "Claims Commissioner" to investigate the damages and to award compensation relating to the riots that took place in North East District for period of six months, subject to further extension if necessary. The terms and conditions among other things shall inter alia include the following:

- (i) Emoluments, allowances and facilities including chauffeur driven vehicle, secretarial assistance etc. equivalent to that of a sitting Judge of High Court of Delhi.
- (ii) Provision of requisite office along with sufficient support staff including Orderly, Stenographer and Personal Assistant.
- (iii) Appropriate security considering the sensitive nature of the subject matter to be entertained by the Claims Commissioner.
- (iv) Any other requirement as may be determined by the Claims Commissioner himself to enable him to smoothly perform the task assigned.

This issues with the approval of Hon'ble Lt. Governor, Delhi.

  
13/4/2020  
DEPUTY SECRETARY (HOME)

To

Mr. Justice Sunil Gaur (Retd.),  
Claims Commissioner,  
House No. 295, Sector-22,  
Gurugram, Haryana.

**Copy to:**

Shri Manoj Jain, Registrar General, Delhi High Court.

  
13/4/2020  
DEPUTY SECRETARY (HOME)